

[Shri T. Rathinavel]

Sir, the Tamil Nadu Government needs huge funds for implementing these schemes. In view of this situation, I request the Centre to bear, at least, 50 per cent of the cost of these proposed projects.

Demand to formulate a plan for development of Khambhat city in Gujarat as a port city

श्री लाल सिंह वडोदिया (गुजरात): महोदय, गुजरात राज्य में स्थित खम्भात शहर प्राचीन काल में बंदरगाह के रूप में विकसित था। उस समय इस बंदरगाह से विश्व के लगभग 84 देशों से व्यापार होता था। इतिहास इस बात का साक्ष्य है कि जब जहांगीर की मां हज करने मक्का गई थीं, तो इसी बंदरगाह का उपयोग किया गया था और उनकी मां की निगरानी के लिए खम्भात के नवाब साहब ने दो जहाज भेजे थे। इससे यह स्पष्ट होता है कि उस समय इस शहर की यातायात व्यवस्था बहुत ही अच्छी और सुदृढ़ थी। इसी शहर में एक मही नदी बहती है जिसकी धारा में पर्वतों से मिट्टी आदि बहकर आने लगी, जिसकी सफाई न किए जाने के कारण धीरे-धीरे नदी का धरातल ऊंचा होता चला गया, फलस्वरूप वहां पर मैदान हो गया और बंदरगाह का काम बंद हो गया। इस बंदरगाह के चालू हो जाने से अभी जो मध्य गुजरात से सौराष्ट्र जाने वालों को एक स्थान से दूसरे स्थान पर जाने के लिए काफी दूरी तय करनी पड़ती है, वह तो कम हो ही जाएगी, साथ ही वहां के लोगों के लिए नए-नए रोजगार मिलने भी प्रारंभ हो जाएंगे। मेरे विचार से यदि वहां पर समुद्र और मही नदी के बीच बने मैदान में एक चैनल बना दिया जाए, तो खम्भात शहर को दोबारा बंदरगाह के रूप में विकसित किया जा सकता है। अतः मेरा जहाजरानी मंत्री जी से विशेष रूप से अनुरोध है कि कृपया खम्भात शहर को पुनः बंदरगाह के रूप में विकसित करने के लिए योजना बनाने की कृपा करें ताकि मध्य गुजरात की जनता को इसका लाभ मिल सके।

Demand to take effective measures for strict compliance of rules under the Contract Labour Act

SHRI HUSAIN DALWAI (Maharashtra): There are an estimated 18 lakhs 44 thousand contract workers working in various Central Government Departments and public sector undertakings all over the country. Estimates of such workers working in similar organizations run by State Governments are not readily available. However, both the Central and State Governments are resorting to the practice of appointment of workers both male and female on contract basis on large scale. The Central Government has received complaints regarding non-compliance of various provisions of the law which includes wages and social security benefits.

The salary or wages, holidays, hours of work and other fringe benefits differ in both regular as well as those appointed on contract basis for similar kind of works. Any violation of rules framed under the Contract Labour Act is punishable.

However, in reality, the contract workers are being exploited today. They are not treated properly. Instances have come to our notice and also in the press where the workers engaged on contract basis are treated badly by their employers.

It is high time that the Government constituted a regulatory authority to work as a watchdog to ensure proper implementation of the orders issued under the Contract Labour Act and rules framed thereunder. I urge upon the Government to ensure proper working conditions for contract worker and strict action against those employers who violate this law and rules framed thereunder.

MR. DEPUTY CHAIRMAN: Mr. Shantaram Naik, you can ...*(Interruptions)*... No; no. There is no exemption for you.

MR. SHANTARAM NAIK: Sir, I want to be given the same opportunity, as has been given to the other hon. Member. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no. You can mention your subject and lay it. ...*(Interruptions)*...

MR. SHANTARAM NAIK: Sir, I am not reading the full text. I will take just one minute. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no. ...*(Interruptions)*... Okay. Just one minute.

MR. SHANTARAM NAIK: Sir, there is a village, known as Mayem, in Goa. The Portuguese Government is claiming that they have got a right to the land in the village by virtue of an Agreement, signed by the Government of India in 1975. This is illegal because the Vidhan Sabha of Goa has passed a Bill to give that land to the people of Mayem.

MR. DEPUTY CHAIRMAN: Okay. Now, you lay your Special Mention.

**Demand to remove hurdles put by the Portuguese Government in
the passage of Goa (Abolition of Proprietorships, Titles and
Grants of Lands) Bill, 2014**

MR. SHANTARAM NAIK (Goa): Sir, India is a sovereign country and territories of Goa are an integral part of the country and obviously of the State of Goa.

Villagers of Mayem have rightly contested the right of Portuguese Government, which has objected to the Goa Assembly passing the Goa (Abolition of Proprietorships, Titles and Grants of Lands) Bill, 2014, which was passed during the last Budget Session.

Extension of tenancy and Mundcar legislations earlier to the holders of land in Mayem village in North Goa district during Congress regime had also given people of Mayem a substantial relief after a number of years of uncertainty.

Goa Assembly has all the powers to legislate in the matter of land which forms part of the State and it is undiplomatic on the part of Portuguese Government to